Pending cases of appointment on compassionate ground

†3496. SHRIJANESHWAR MISHRA: Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) Whether it is a fact that many cases of appointments on compassionate grounds to the kith and kin of an employee who dies in harness

have been lying pending for the last so many years;

- (b) if so, the department-wise details of such cases; and
- (c) the steps taken by Government to deal with such cases?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARTN PATHAK): (a) to (c) This Department lays down the policy on compassionate appointment and its implementation is done by the Ministries/Departments and their Attached and Subordinate Offices. The policy guidelines provide that every request for compassionate appointment should be disposed of within a year. Compassionate appointments can, however, be made only in most deserving cases to Group 'C and 'D' posts and only if vacancies are available within the prescribed ceiling of 5% of direct recruitment vacancies in Group 'C and 'D' posts. The details of pending compassionate appointments are not maintained centrally.

Printing rights of rules and office memoranda

†3497. SHRI UDAY PRATAP SINGH: Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to State:

- (a) Whether Government have authorized the Bahari Brothers for publishing the rules and office memoranda pertaining to the services of the Central Government employees issued by the Ministry of Personnel, Public Grievances and Pensions;
- (b) if so, whether Government's attention has been drawn to the disparity in publishing the said rules and office memoranda; and

†Original notice of the question was received in Hindi.